

RAJYA SABHA

PAPERS TO BE LAID ON THE TABLE

Friday, December 23, 2022

11 A.M.

1. SHRIMATI SMRITI ZUBIN IRANI to lay on the Table, under sub-section (3) of Section 110 of the Juvenile Justice (Care and Protection of Children) Act, 2015, a copy each (in English and Hindi) of the following Notifications of the Ministry of Women and Child Development:-

- (1) G.S.R. 678 (E), dated the 1st September, 2022, publishing the Juvenile Justice (Care and Protection of Children) Model Amendment Rules, 2022.
- (2) G.S.R. 726 (E), dated the 23rd September, 2022, publishing the Adoption Regulations, 2022.

2. SHRI PRAHALAD SINGH PATEL to lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Food Processing Industries, under sub-section (2) of Section 39 of the National Institutes of Food Technology, Entrepreneurship and Management Act, 2021:-

- (1) G.S.R. 724 (E), dated the 23rd September, 2022, publishing the First Statutes of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, Tamil Nadu, 2022.
- (2) G.S.R. 725 (E), dated the 23rd September, 2022, publishing the First Statutes of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, Haryana, 2022.

3. SHRI ASHWINI KUMAR CHOUBEY to lay on the Table, under sub-section (4) of Section 52 of the Legal Metrology Act, 2009, a copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 859 (E), dated the 30th November, 2022, publishing the Legal Metrology (Packaged Commodities) (Amendment) Rules, 2022.

4. SHRI KRISHAN PAL to lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

- (ii) (a) Fifty-seventh Annual Report and Accounts of the Instrumentation Limited (ILK), Kota, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (iii) (a) Thirty-sixth Annual Report and Accounts of the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (iv) (a) Thirty-eighth Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, for the year 2019-20, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (v) (a) Thirty-ninth Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, for the year 2020-21, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (vi) (a) Annual Report and Accounts of the M/s Bridge and Roof Company (India) Limited, Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (vii) (a) Annual Report and Accounts of the Andrew Yule and Company Limited (AYCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii)(a), (iv)(a) and (v)(a) above.
- II. A copy each (in English and Hindi) of the following papers:—
- (i) (a) Fifty-second Annual Report and Accounts of the Automotive Research Association of India (ARAI), Pune, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Andrew Yule and Company Limited (AYCL), for the year 2022-23.

- (iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2022-23.
- (iv) Memorandum of Understanding between the Government of India (Department of Heavy Industry, Ministry of Heavy Industries) and the Bridge and Roof Co. (India) Ltd., for the year 2022-23.

5. SHRI DANVE RAOSAHEB DADARAO to lay on the Table–

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013

- (i) (a) Annual Report and Accounts of the Container Corporation of India Limited (CONCOR), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2021-22.
- (ii) (a) Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2021-22.
- (iii) (a) Twenty-third Annual Report and Accounts of the Indian Railway Catering and Tourism Corporation Limited (IRCTC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2021-22.
- (iv) (a) Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Corporation, for the year 2021-22.
- (v) (a) Annual Report and Accounts of the Railway Sports Promotion Board (RSPB), New Delhi, for the year 2021-22 together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Corporation, for the year 2021-22.
- (vi) (a) Sixty-sixth Annual Report and Accounts of the NLC India Limited (NLCIL), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Tenth Annual Report and Accounts of the Neyveli Uttar Pradesh Power Ltd., Lucknow, a subsidiary company of the NLC India Limited, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (c) Sixteenth Annual Report and Accounts of the NLC Tamil Nadu Power Limited (NTPL), Chennai, a subsidiary company of the NLC India Limited, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (d) Review by Government on the working of the above Company and its subsidiaries.
- (vii) (a) Annual Report and Accounts of the Hindustan Copper Limited (HCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (viii) (a) Fiftieth Annual Report and Accounts of the Bharat Gold Mines Limited (BGML), Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (ix) (a) Annual Report and Accounts of the Coal India Limited (CIL), Kolkata, [Volume-I and Volume-II (Part 1, 2 and 3)], along with its subsidiary companies, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (x) (a) Forty-first Annual Report and Accounts of the National Aluminium Company Limited (NALCO), Bhubaneswar, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- II. A copy each (in English and Hindi) of the following papers:—
 - (i) (a) Annual Report and Accounts of the Jawaharlal Nehru Aluminium Research Development and Design Centre (JNARDDC), Nagpur, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (ii) (a) Annual Report and Accounts of the National Institute of Rock Mechanics (NIRM), Bengaluru, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

- (iii) (a) Annual Report and Accounts of 36th International Geological Congress (36 IGC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (iv) (a) Annual Report and Accounts of the Centre for Railway Information Systems (CRIS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Corporation, for the year 2021-22.

6. SADHVI NIRANJAN JYOTI to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. FCI HQ-EP011(15)/1/2022-EP, dated the 24th November, 2022, publishing the Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2022, under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

II. A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 39 and sub-section (4) of Section 38 of the Warehousing (Development and Regulation) Act, 2007:—

- (a) Annual Report and Accounts of the Warehousing Development and Regulatory Authority (WDRA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Department of Food and Public Distribution) (Ministry of Consumer Affairs, Food and Public Distribution), and the Central Warehousing Corporation (CWC), for the year 2022-23.

7. SHRIMATI ANUPRIYA SINGH PATEL to lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, along with Statement of Objects and Reasons and Explanatory Memoranda:-

- (1) G.S.R. 761 (E), dated the 3rd October, 2022, publishing the Special Economic Zones (Fourth Amendment) Rules, 2022.
- (2) G.S.R. 868 (E), dated the 8th December, 2022, publishing the Special Economic Zones (Fifth Amendment) Rules, 2022.

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) First Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.
 - (ii) (a) Second Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 - (iii) (a) Third Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
 - (iv) (a) Fourth Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (1) (iv)(a) above.
- III. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 19 of the Marine Products Export Development Authority Act, 1972:-
- (a) Annual Report and Accounts of the Marine Products Export Development Authority (MPEDA), Kochi, Kerala, for the year 2021-22, together with the Auditor's Report on the Account.
 - (b) Review by Government on the working of the above Authority.
- IV. A copy each (in English and Hindi) of the following papers, under Section 25 of the Spices Board Act, 1986:—
- (a) Annual Report of the Spices Board India, Kochi, Kerala, for the year 2021-22.
 - (b) Annual Accounts of the Spices Board India, Kochi, Kerala, for the year 2021-22, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.
- V. A copy each (in English and Hindi) of the following papers, , under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005:—
- (a) Annual Report and Accounts of the Noida Special Economic Zone Authority, Noida, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Annual Report and Accounts of the SEEPZ, SEZ Authority, Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts
 - (c) Annual Report and Accounts of the Kandla SEZ Authority, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.

(d) Statement by Government accepting the above Reports.

VI. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Diamond Institute (IDI), Surat, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Institute.
- (ii) (a) Fifty-ninth Annual Report and Accounts of the Basic Chemicals, Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (iii) (a) Sixty-seventh Annual Report and Accounts of the Plastics Export Promotion Council (PLEXCONCIL), Mumbai, Maharashtra, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (iv) (a) Annual Report of the Shellac and Forest Products Export Promotion Council (SHEFEXIL), Kolkata, West Bengal for the year 2021-22.
(b) Annual Accounts of the Shellac and Forest Products Export Promotional Council (SHEFEXIL), Kolkata, West Bengal for the year 2021-22, and the Audit Report thereon.
(c) Review by Government on the working of the above Council.
- (v) (a) Annual Report and Accounts of the Gem and Jewellery Export Promotion Council (GJEPC), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (vi) (a) Fifty-seventh Annual Report and Accounts of the Federation of Indian Export Organisations (FIEO), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Federation.
- (vii) (a) Sixty-fourth Annual Report and Accounts of the Sports Goods Export Promotion Council, (SGEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (viii) (a) Thirty-eighth Annual Report and Accounts of the Council for Leather Exports (CLE), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (ix) (a) Eighty-second Annual Report of the Coffee Board, Bengaluru, for the year 2021-22.
(b) Annual Accounts of the Coffee Board, Bengaluru, for the year 2021-22, and the Audit Report thereon.

- (c) Review by Government on the working of the above Board.
- (x) (a) Sixty-eighth Annual Report of the Tea Board India, Kolkata, for the year 2021-22.
- (b) Sixty-eighth Annual Accounts of the Tea Board India, Kolkata, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.
- (xi) (a) Annual Report of the Rubber Board, Kottayam, Kerala, for the year 2021-22.
- (b) Annual Accounts of the Rubber Board, Kottayam, Kerala, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Board.
- (xii) (a) Nineteenth Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (xiii) (a) Annual Report and Accounts of the EEPC INDIA, Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (xiv) (a) Annual Report and Accounts of the Services Export Promotion Council (SEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

8. SHRI RAJEEV CHANDRASEKHAR to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies Benefits and Services) Act, 2016:-

- (1) No. A-12013/13/RR/2016-UIDAI, dated the 18th July, 2022, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) (Third Amendment) Regulations, 2022.
- (2) No. HQ-16027/1/2022-EU-1-HQ, dated the 9th November, 2022, publishing the Aadhaar (Enrolment and Update) (Tenth Amendment) Regulations, 2022.

II. A copy (in English and Hindi) of the Ministry of Electronics and Information Technology Notification No. S.O. 4720 (E), dated the 4th October, 2022, amending the First Schedule of the Information Technology Act, 2000, by substituting/inserting/omitting certain entries, under sub-section (5) of Section 1 of the said Act.

III. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (a) Annual Report and Accounts of the National Informatics Centre Services Inc. (NICSI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) Review by Government on the working of the above Company.

9. SUSHRI SHOBHA KARANDLAJE to lay on the Table —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O. 4475 (E), dated the 22nd September, 2022, notifying the specifications of the customized fertilizers, as mentioned therein, for a period of three years.
- (2) S.O. 4477 (E), dated the 22nd September, 2022, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Third Amendment Order, 2022.

II. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 5573(E), dated the 1st December, 2022, issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914, publishing the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2022.

III. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 3908 (E), dated the 22nd August, 2022, issued under sub-clause (ii) of clause (e) of Section 3 of Insecticides Act, 1968, amending the Schedule to the said Act, by inserting certain entries in that Schedule.

IV. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 846 (E), dated the 25th November, 2022, publishing the Insecticides (Second Amendment) Rules, 2022, under sub-section (3) of Section 36 of the Insecticides Act, 1968.

V. A copy (in Hindi only) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 4941 (E), dated the 20th October, 2022, publishing a Corrigendum to the Notification No. G.S.R. 4475 (E), dated 22nd September, 2022, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) S.O.4252 (E), dated the 12th September, 2022, notifying the Fertilizer (Inorganic, Organic or Mixed) (Control) Order, 1985, as special order for the purposes of the said Section of the Act.
- (2) S.O. 4496 (E), dated the 23rd September, 2022, notifying the specifications of fertilizers imported, as mentioned therein, for a period of two years.
- (3) S.O. 4557 (E), dated the 27th September, 2022, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) (Fourth Amendment) Order, 2022.
- (4) S.O. 4638 (E), dated the 30th September, 2022, publishing the Fertilizer (Inorganic, Organic or Mixed) (Control) (Fifth Amendment) Order, 2022.

VII.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Thirty-fourth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2011-12, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (ii) (a) Thirty-fifth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2012-13, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (iii) (a) Thirty-sixth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2013-14, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
(b) Review by Government on the working of the above Corporation.
- (iv) (a) Thirty-seventh Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2014-15, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) to (iv)(a) above.

VIII. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Centre for Cold-chain Development (NCCD), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(ii) (a) Annual Report and Accounts of the National Agricultural Cooperative Marketing Federation of India Limited (NAFED), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Federation.

10. SHRIMATI DARSHANA VIKRAM JARDOSH to lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:-

(1) S.O. 4349 (E), dated the 15th September, 2022, notifying the nomination of certain Officers, specified therein, to serve as Member of the Central Silk Board for a period of three years.

(2) G.S.R. 768 (E), dated the 7th October, 2022, publishing a Corrigendum to the Notification No. G.S.R. 312 (E), dated the 19th April, 2012.

(3) S.O. 5118 (E), dated the 3rd November, 2022, notifying the nomination of certain Officers, specified therein, to serve as Member of the Central Silk Board for a period of three years.

II.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) One Hundredth Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company and its subsidiary companies.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

III.(1) A copy each (in English and Hindi) of the following papers, under Section 18 of the National Jute Board Act, 2008:—

(a) Eleventh Annual Report and Accounts of the National Jute Board (NJB), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

IV. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Fifty-seventh Annual Report and Accounts of the Wool and Woollens Export Promotion Council (W&WEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (ii) (a) Thirty-sixth Annual Report and Accounts of Export Promotion Council for Handicrafts (EPCH), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (iii) (a) Thirty-ninth Annual Report and Accounts of the Carpet Export Promotion Council (CEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (iv) (a) Sixty-eighth Annual Report and Accounts of the Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (v) (a) Annual Report and Accounts of the Wool Industry Export Promotion Council (WOOLTEXPRO), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (vi) (a) Sixty-eighth Annual Report and Accounts of the Synthetic and Rayon Textiles Export Promotion Council (SRTEPC), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (vii) (a) Fifty-third Annual Report and Accounts of the Handloom Export Promotion Council (HEPC), Chennai, for the year 2021-22, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
- (viii) (a) Annual Report and Accounts of the Ahmedabad Textile Industry's Research Association (ATIRA), Ahmedabad, Gujarat, for the year 2020-21, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Association.
(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ix) (a) Twenty-seventh Annual Report and Accounts of the Powerloom Development and Export Promotion Council (PDEXCIL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.
- (x) (a) Annual Report and Accounts of the Apparel Export Promotion Council (AEPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

11. SHRI SOM PARKASH to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Annual Report and Accounts of the National Industrial Corridor Development Corporation Limited (NICDCL) New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (ii) (a) Annual Report and Accounts of the National Industrial Corridor Development and Implementation Trust (NICDIT), [*formerly, Delhi Mumbai Industrial Corridor Project Implementation Trust Fund (DMICPITE)*] New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (iii) (a) Seventeenth Annual Report and Accounts of the Jammu and Kashmir Development Finance Corporation Limited (JKDFC), Jammu, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

II. A copy (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Institute of Design (NID), Madhya Pradesh, for the year 2019 -20, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the National Institute of Design (NID), Madhya Pradesh, for the year 2020 -2021, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the National Institute of Design (NID), Andhra Pradesh, for the year 2019 -2020, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the National Institute of Design (NID), Assam, for the year 2019 -2020, together with the Auditor's Report on the Accounts.

- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the National Institute of Design (NID), Assam, for the year 2020 -2021, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (vi) (a) Annual Report and Accounts of the National Institute of Design (NID), Haryana, for the year 2019 -2020, together with the Auditor's Report on the Accounts.
- (b) Statement giving reasons for delay in laying the papers mentioned at (a) above.
- (vii) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2021 -22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

12. SHRI RAMESWAR TELI to lay on the Table, a copy each (in English and Hindi) of the following papers :-

- (i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Indian Oil Corporation Limited (IOCL), for the year 2022-23.
- (ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2022-23.
- (iii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and M/s Balmer Lawrie & Co. Ltd., for the year 2022-23.

13. SHRI KAUSHAL KISHORE to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Sixty-second Annual Report and Account of the NBCC (INDIA) LTD., New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Thirty-ninth Annual Report and Accounts of the HSCC (India) Limited, NOIDA, Uttar Pradesh, [A subsidiary of NBCC (India) Limited], for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

- (iii) (a) Fifty-eighth Annual Report and Accounts of the Hindustan Steelworks Construction Limited (HSCL), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iv) (a) Fourty-first Annual Report and Accounts of the Chennai Metro Rail Limited (CMRL), Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (v) (a) Annual Report and Accounts of the Mumbai Metro Rail Corporation Limited (MMRCL), Mumbai, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (vi) (a) Twelfth Annual Report and Accounts of the Gujarat Metro Rail Corporation Limited (GMRC)(erstwhile MEGA Company Limited), Gandhinagar, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

II. A copy each (in English and Hindi) of the following papers, under Section 19 and sub-section (4) of Section 20 of the Delhi Urban Art Commission Act, 1973 :-

- (a) Annual Report of the Delhi Urban Art Commission (DUAC), New Delhi, for the year 2021-22.
- (b) Annual Accounts of the Delhi Urban Art Commission (DUAC), New Delhi, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Commission.

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Rajghat Samadhi Committee (RSC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Committee.
- (ii) (a) Thirty-Second Annual Report and Accounts of the Building Materials and Technology Promotion Council (BMTPC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (iii) (a) Thirty-second Annual Report and Accounts of the Central Government Employees Welfare Housing Organisation (CGEWHO), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Organization.
- (iv) (a) Annual Report and Accounts of the National Institute of Urban Affairs (NIUA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

14. SHRI AJAY BHATT to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Fifty-eighth Annual Report and Accounts of the Bharat Earth Movers Limited (BEML), Bengaluru, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company.
- (ii) (a) Annual Report and Accounts of the Hindustan Shipyard Limited (HSL), Visakhapatnam, Andhra Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (iii) (a) Annual Report and Accounts of the BEL Optronics Devices Limited, Bengaluru, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.
- (iv) (a) Fifty-second Annual Report and Accounts of the Bharat Dynamics Limited (BDL), Hyderabad, Telangana, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

II. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Performance Report and Accounts of the Centre for Joint Warfare Studies (CENJOWS), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Performance Report and Accounts of the Centre for Joint Warfare Studies (CENJOWS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (iii) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and the Bharat Electronics Limited (BEL), for the year 2022-23.
- (iv) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and Bharat Dynamics Limited (BDL), for the year 2022-23.
- (v) Memorandum of Understanding between the Government of India (Department of Defence Production, Ministry of Defence) and Hindustan Aeronautics Limited, Bengaluru, for the year 2022-23.

15. SHRI DEVUSINH CHAUHAN to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification F.No. RG-1/2/(2)/2022-B AND CS (2), dated the 22nd November, 2022, publishing the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Fourth Amendment) Regulations, 2022, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Thirty-sixth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2021-22.
- (ii) (a) 22nd Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.
- (iii) (a) Tenth Annual Report and Accounts of the Bharat Broadband Network Limited (BBNL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

16. DR. BHARATI PRAVIN PAWAR to lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 (as amended in 2012):—

- (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Jodhpur, Rajasthan, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i)(a) above.

II. A copy each (in English and Hindi) of the following papers, under Section 84 of the Food Safety and Standards Act, 2006:—

(a) Annual Report and Accounts of the Food Safety and Standards Authority of India, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Population Research Centre, Institute for Social and Economic Change (ISEC), Bengaluru, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(ii) (a) Annual Report and Accounts of the Population Research Centre, Utkal University, Bhubaneswar, Odisha, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(iii) (a) Annual Report and Accounts of the Population Research Centre, JSS Institute of Economic Research, Dharwad, Karnataka, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(iv) (a) Annual Report and Accounts of the Population Research Centre, Institute of Economic Growth, Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(v) (a) Annual Report and Accounts of the Population Research Centre, Gandhigram Institute of Rural Health and Family Welfare Trust, Gandhigram, Gujarat, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(vi) (a) Annual Report and Accounts of the Population Research Centre, Panjab University, Chandigarh, Punjab, the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(vii) (a) Annual Report and Accounts of the Population Research Centre, Dr. Harisingh Gour University, Sagar, Madhya Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Centre.

(viii) (a) Annual Report and Accounts of the Population Research Centre, Mohalal Sukhadia University, Udaipur, Rajasthan, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

- (ix) (a) Annual Report and Accounts of the New Delhi Tuberculosis Centre (NDTBC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
- (x) (a) Annual Report and Accounts of the National Institute of Biologicals (NIB), Noida, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
- (xi) (a) Annual Report and Accounts of the Central Medical Services Society (CMSS), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.

NEW DELHI;
December 22, 2022

P. C. MODY,
Secretary-General.